

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 5

**IA 31/2023 in CP/3638(MB)2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **02.03.2023**

NAME OF THE PARTIES: - **Union of India**  
**Vs.**  
**Infrastructure Leasing and Financial Services Ltd. & Ors.**

*Appearance (via video-conference):*

**IA 31 of 2023**

For the Applicant	:	Sr. Adv. Janak Dwarkardas a/w Sr. Adv. Zal T Ankhyarujina
For the Respondent/IL & FS	:	Adv. Ashish S Kamat
For the Union of India	:	Adv. Aditya Sikka

Section 241-242 Company Act, 2013

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**ORDER**

The Court is convened through Virtual Hearing (VC).

**IA 31 of 2023:-** Counsel for the parties present. Counsel appearing for the Applicant seeks time to serve a copy of the present Application, which listed on board today, to the Respondent and Union of India. Time granted. Further, Respondent and Union of India is at liberty to file reply if any by serving an advance copy on the other side well before the adjourned date. List this matter for further consideration on **13.03.2023**.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

**Sd/-**

H. V. SUBBA RAO  
Member (Judicial)

02.03.2023  
ANKIT